

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/364(KB)2017
IA(I.B.C)/923(KB)2023,
IA(I.B.C)/1049(KB)2023,
IA(I.B.C)/953(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	VIVID COLORS PVT. LTD. VS JENSON & NICHOLSON (INDIA) LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For Vivid Colors Pvt. Ltd.
Ms. Anamika Pandey, Adv.]

Mr. Siddhartha Banerjee, Adv.] For the Applicant in IA(I.B.C)/1049(KB)2023
Ms. Meenakshi Manot, Adv.]
Mr. Rajib Mullick, Adv.]
Ms. Ayantika Saha, Adv.]

Mr. Aritra Basu, Adv.] For the Liquidator
Mr. Arka Banerjee, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/923(KB)2023:**
 - a. List this matter on **8th May, 2024**.
3. **IA(I.B.C)/1049(KB)2023:**
 - a. Learned Counsel appearing on behalf of the Applicant, namely, Mr. Birendra Singh Yadav takes us to the page 26 of this application where portions of land have been shaded in “blue”, “pink” and “orange”.
 - b. The “blue” portion of land has been sold already to the Applicant, “pink” to Schenk and the “orange” portion remains unsold. It seems that the Applicant is interested to purchase the “orange” shaded portion of land from the Liquidator.

- c. It is submitted that the Liquidator has already given an offer to the Applicant to purchase the “orange” shaded portion of land.
- d. Therefore, let fresh talks of settlement be undertaken and a decision be arrived at in regard to the price of the said portion of land, before the next date of hearing.
- e. Pendency of the application will not preclude the parties from taking appropriate steps towards purchase of the said property in the event the Liquidator is willing to sell the property to the present Applicant at the price offered.
- f. Interim order, if any, shall continue till the next date of hearing.
- g. List this matter on **8th May, 2024**.

4. IA(I.B.C)/953(KB)2021:

- a. In view of the order dated 6th March, 2024 passed by this Tribunal, Sub-Registrar, Gurugram, Haryana is directed to comply with the order and as no justification has been given by him till date, we direct the Sub-Registrar, Gurugram, Haryana to appear in-person, failing which an appropriate order will be passed against him on the next date of hearing.
- b. Registry is directed to issue notice to the IMT Manesar Police Station, Sec. 2, IMT Manesar, Near Sita Hotel , NH-8, PIN 122050 by way of speed post and by e-mail and place the tracking information on record.
- c. Notice shall also be served to the local police station by dasti service.
- d. The Liquidator shall also take steps to communicate the order passed today to the said authority without fail.
- e. List this matter on **8th May, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)